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NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

IA 297/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New)
C.P. No. 61/397-398/CLB/MB/2016 (Old)

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017

Name of the Company: Nitin Dinubhai Dave
V/s.
Vadodara Stock Exchange Ltd. & Anr.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	S.S. ISRANI i/v S.D. ISRANI LAW CHAMBERS	ADV FOR RESP 1		Satyam
2.	KIRAN SHAH Rakesh Sharma	C.A. Applicant Adv. for App.		Kiran Shah

ORDER

Learned FCA Mr. Kiran Shah present for Applicant. Learned Advocate Mr. Rakesh Sharma present for Original Respondent No.1. Learned Advocate Mr. SD Israni Law Chambers present for Respondent No. 2/ Original Petitioner.

Common Reply filed by Original Petitioner.

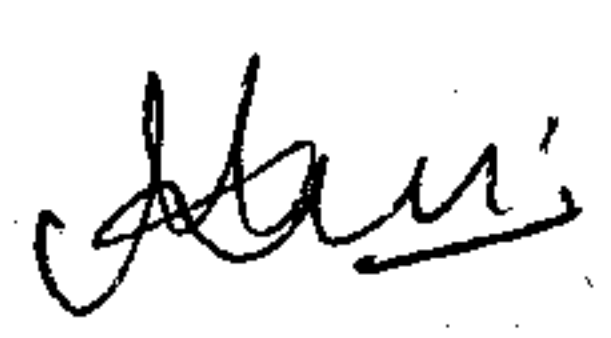
Common rejoinder filed by the Applicant.

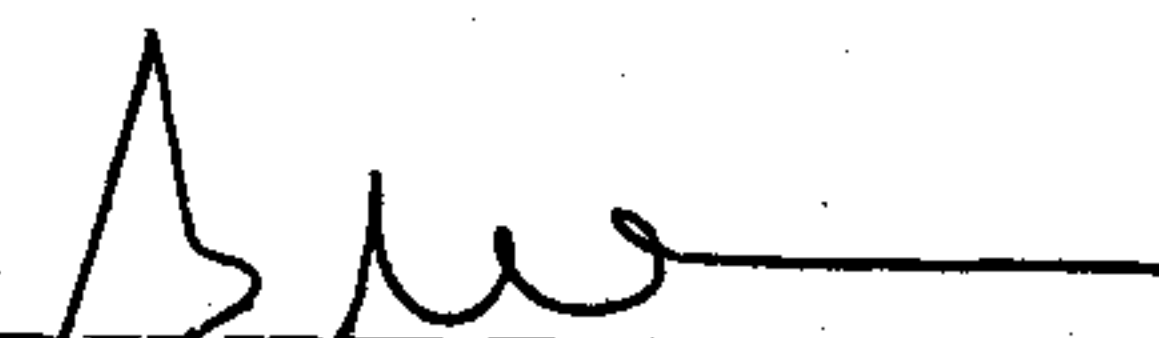
Original Respondents reported no objection for the application.

It is noticed that the applicants have not filed any application to implead them as parties in TP 132/2016.

Hence, Learned FCA appearing for applicant represented that he will file intervening application.

List the matter on 15.11.2017.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 2nd day of November, 2017.